

Name of GOI Press	(In 1905-96 Metric Tons)	(In 1996-97 Metric Ton)	1997-98 (In Metric Ton)
Mycore(PLU)	10	—	—
Faridabad	12		
Koratty	250		
Total	987	NIL	NIL

FU — Form Unit
PLU — Photo Litho Unit
LPU — Letter Press Unit

गुजरात के शहरी क्षेत्र में रोजगार योजना

1351. श्री गोपाल सिंह जी सोलंकी : क्या शहरी कार्य और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात के शहरी क्षेत्रों में 31 अक्टूबर, 1997 तक जिलावार सूचित किए गए श्रम दिवसों की संख्या कितनी है;

(ख) राज्य के शहरी क्षेत्रों में चलाई जा रही रोजगार योजनाओं का ब्यौरा क्या है;

(ग) राज्य सरकार को इस संबंध में पिछले तीन वर्षों के दौरान और 31 अक्टूबर, 1997 तक कुल कितनी धनराशि दी गई है; और

(घ) क्या राज्य के प्रत्येक जिले में पुरुषों और महिलाओं को बराबर धनराशि वितरित कि जा रही है?

शहरी कार्य और रोजगार मंत्रालय में राज्य मंत्री (श्री बंडारू दत्तात्रेय) : (क) यह मंत्रालय, केन्द्र प्रवर्तित दो स्कीमों अर्थात् नेहरू रोजगार योजना और प्रधान मंत्री का एकीकृत शहरी गरीबी उन्मूलन कार्यक्रम को शहरी गरीबों के लिए गुजरात सहित सभी राज्यों में कार्यान्वित कर रहा था। यह मंत्रालय जिलावार आंकड़े नहीं रखता है। तथापि, गुजरात में नेहरू रोजगार योजना की शहरी मजदूरी रोजगार स्कीम के अन्तर्गत 31.10.97 तक 13.26 लाख श्रम दिनों का कार्य किया गया।

(ख) नेहरू रोजगार योजना और प्रधान मंत्री का एकीकृत शहरी गरीबी उन्मूलन कार्यक्रम के बदले 1.12.97 से स्वर्ण जयंती शहरी रोजगार योजना नाम से एक समन्वित कार्यक्रम शुरू किया गया। यह कार्यक्रम, बेरोजगार या आंशिक रोजगार वाले शहरी गरीबों को स्वरोजगार उद्यम लगाने के लिए प्रेरित

अथवा सामाजिक व आर्थिक रूप से उपयोगी सार्वजनिक परिसंपत्तियों के निर्माण कार्य में उनके श्रम उपयोग से मजदूरी रोजगार की व्यवस्था करके उन्हें लाभप्रद रोजगार मुहैया कराता है।

(ग) नेहरू रोजगार योजना और प्रधानमंत्री का एकीकृत शहरी गरीबी उन्मूलन कार्यक्रम के अन्तर्गत गुजरात को पिछले तीन वित्तीय वर्षों के दौरान केन्द्र द्वारा दी गई राशियां निम्नलिखित अनुसार है:

वर्ष	केन्द्र द्वारा दी गई राशियां (लाख रूपए में)	प्रधानमंत्री का एकीकृत शहरी गरीबी उन्मूलन कार्यक्रम
1995-96	215.90	583.59
1996-97	77.72	315.545
1997-98	76.61	221.805

(घ) जिलों को राशियों का आबंटन राज्य सरकार अपने स्तर पर करती है। इस संबंध में भारत सरकार आंकड़े नहीं रखती।

Allotment of Flats/Shops by DDA on out of turn basis

1352. SHRI N. RAJENDRAN: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

(a) the formalities for allotments of flats/shops in DDA on out of turn basis; and

(b) the number of flats/shops allotted on out of turn basis of DDA during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The revised guidelines for out of turn allotment of DDA flats/shops are contained in Ministry of Urban Affairs & Employment's letter bearing No. K-20014/3/88-DD VA/IIA dated 17.1.97 which is enclosed as statement 'A' *See below*. A copy of terms and conditions for allotment of shops on compassionate grounds is enclosed as statement 'B' *See below*. The eligible applicants may make a request in this regard to DDA EEE in the prescribed application form.

(b) 12 SFS flats, 383 non-SFS flats (LIG/MIG/Janta/Expandable Houses) and 66 shops/stalls in different localities have been allotted on out of turn basis during the last two years.

Statement 'A'

No. K-20014/3/88-DD VA/IIA
Government of India
Ministry of Urban Affairs & Employment

(Delhi Division) Nirman
Bhawan, New Delhi. Dated the
17th Jan., 1997.

To
The Vice-Chairman,
Delhi Development Authority, Vikas
Sadon, I.N.A., New Delhi.

Sub: *Out-of-turn allotment of DDA flats.*

Sir,

Instructions governing out of turn allotment of DDA flats have been laid down by this Ministry from time to time. These instructions have been reviewed and in suppression of all previous instructions, the following revised guidelines are hereby issued for regulating out of turn allotment of DDA Flats.

I. General Eligible Conditions:

(i) The applicant or his/her spouse should not own any residential house/flat within the municipal limits of Delhi, New Delhi and Delhi Cantonment;

(ii) The applicant should ordinarily be more than 21 years of age.

(iii) The applicant should have resided in the NCT of Delhi continuously for a period of five years. However, in respect of defence personnel, who apply for allotment on out of turn basis as a measure of compassion, reward or otherwise, the applicant or his/her spouse should have been in continuous residence in Delhi for five years or he/she should be a resident of Delhi before joining his/ her vocation.

(iv) The applicant should not have been allotted any residential house/flat on discretionary basis in the past.

II. Procedural Aspects:

(i) 2.5% of flats of each scheme will be earmarked for out of turn allotment. Out of this, 2% of such allotments will be made to persons falling within the category of compassionate grounds and the remaining 0.5% will be allotted as a measure of reward. Further in compassionate cases, only built up flats may be allotted there may be an immediate need for providing shelter.

(ii) No flat will be allotted by a specific number or floor. Such details will be decided by DDA by draw of lots. However, physically handicapped persons may be given preference for allotment of flats on ground floor.

(iii) All cases of out of turn allotment of flats will be processed by DDA and VC, DDA would place these cases before the Urban Development Minister and Lt. Governor Delhi acting as a Committee. The committee would meet every two months or as and when practicable and all cases for out of turn allotment of flats to the registered or unregistered persons would be required to be submitted before the Committee.

(iv) DDA will keep a running record of total number of flats allotted during the financial year as on date, total number of flats allotted on out of turn basis under 2.5% quota and the number of flats available for allotment on out of turn basis. Such information shall invariably be furnished to the competent authority on each occasion of submission of cases for out of turn allotments.

III. *Category of Persons Entitled for Discretionary Allotment of DDA Flats:*

(a) ELIGIBILITY ON COMPASSIONATE GROUNDS

(i) Blind or physically handicapped persons or those looking after them when such a blind/physically handicapped person is a minor. The instructions of the Directorate of Estates for ad-hoc allotment of general pool accommodation defining degree of physical handicap may be followed.

(ii) War widows of soldiers of Delhi domicile who have fallen in indigent conditions.

(iii) Dependents of persons who lose their lives as a result of terrorist activities.

(b) ELIGIBILITY AS A MEASURE OF REWARD

(i) Outstanding sports persons who have won medals at the Asiad and Olympics or who have been awarded Arjuna/Dronacharya award.

(ii) Artists, literature and musicians who are recipient of Padma Award/ Sahitya Award or President's Award for eminence in their particular field of art/ literature.

(iii) Scientists who get Padma or International awards for excellence in their respective fields.

(iv) Defence personnel (or their spouses) who are recipient of gallantry awards such as Paramvir Chakra/Mahavir Chakra, Veer Chakra, Ashok Chakra, Saurya Chakra and Kirti Chakra.

(c) OTHER DESERVING CASES

1. Any other person who has rendered distinguished service to the nation.

2. In so far as allotment of shops on out of turn basis is concerned, the existing instructions will continue to be in force without any change except that widows below 65 years of age only shall be eligible for being considered for such an allotment of shop, as thereafter, they are eligible for social security/old age pension.

Yours faithfully, Sd/-
(S.P.S. PARIHAR) Dy.
Secretary (DD)
17.1.1997

Copt to:—

1. PS to MO's (UAE)
2. Secretary to L.G.
3. PPS to Secretary (UD)

Statements

Delhi Development Authority

Terms and conditions for allotment of perpetual lease hold rights of build up shops' under the Delhi Development Authority management and disposal of housing regulation 1968 on compassionate ground.

1. Allotment

2. Any persons competent to contract except a minor may apply for allotment to lease hold rights in the shop/stall/ kiosk/provided them.

3. No. change in the name of the intending allottee shall be allowed under any circumstances.

(i) In case the applicant fails to pay the demanded amount/premium of the unit prescribed period the allotment will be cancelled and the amount deposited would be forfeited. After such cancellation CVC/DDA shall be competent to make allotment of the cancelled space to any persons.

(ii) The allottee who does not take the possession of the shop/stall/kiosk within 30 days from the date of possession letter shall be charged the following penalties:—

For Shops —Rs. 1000/ per month For
Shops/ —Rs. 5000/- per month Stalls

(iii) In case where the shopkeepers do not open their shop/stall/kiosk within 3 months from the date of issue of possession letter the following penalties shall be charged besides withdrawing the NOC given for obtaining connections for water and electricity.

For Shop —Rs. 500/- per month
For Shops/—Rs. 200/ per month
Stalls

3. GROUND RENT

(i) In addition of the premium for the shop the allottee shall pay ground rent for the shop allotted to him at the rate of Rs. per ground-with effect from the date of taking over of possession. The allottee shall have also to deposit the maintenance charges equal to the amount of G.R. till the services of the shopping centre to are handed over to MCD. The amount of G.R. and M.D., is payable in advance.

(ii) The rate of ground rent shall be subject to enhancement to such rate as may be decided by lessor after the period of thirty years from the date of allotment, ly embarrassed. It was a command performance that they were under the instruction that must be something about denationalisation or privatisation of the insurance sector, and the rest of the Report is full of praise of the performance of the Life Insurance Corporation and the General Insurance Corporation. If you want to increase efficiency, you could have a sort of increased competition between the different LIC units, between the GIC units. Let them compete with each other and perform better. You don't have to call in the private

sector. It was about 45 years ago when the insurance sector was nationalised. It was because of the piracy that was going on, that was indulged in by many private sharks, and in order to protect the consumers from their clutches, you see,

(iii) An interest of 10% per annum or such other rate as the DDA/Lcissor may its absolute description decide time to time without prejudice to the rights of re-entry under the lease shall be charged on all delayed of payments such interest will be calculated for full fortnight or month as the case may be and not fraction thereof.

2. LEASE DEED AND OTHER CONDITION OF LEASE:—

(i) The terms and conditions of the lease are contained in the form of the perpetual lease deed. The allottee shall be deemed to have agreed to all the terms and conditions contained therein. The allottee shall execute the lease deed in the said form when called upon to do so.

(ii) The overall control and superintendence of the said shop shall remain vested in the Lessor/DDA whose officials shall at the resonable hours be entitled to inspect the said shop about its prescribed use.

(iii) The allottee shall not be entitled to seal transfer assign or otherwise part with possession of the whole or any part of the shop without the previous consent in writing of the lessor/Delhi Development Authority.

(iv) The allottee/lessee of the shop will have to start business in shop within a period of 3 months from the date of offer of handing over the possession of the shop.

(v). In the event of the consent being given the lessor/DDA impose such terms and conditions as it thinks fit. The lessor/ DDA shall also be entitled to claim and recover a portion being 50% of the unearned uncrease time of sale, transfer, assignment of parting with possession provided that the lessor shall have

primitive right to purchase the shop after deducting 50% of the unearned increase as aforesaid.

(vi) However, the allottee may with the prior consent in writing of the lessor, mortgage or charge the shop to such persons as may be approved by the lessor in its absolute discretion.

(vii) The allottee shall return the lease deed duly stamped from the collector of stamps within a period of 15 days from the date of delivery of the lease deed papers to him.

(viii) That the allottee shall not cause or permit to be caused any damages to the shop i.e. joint walls under no circumstances the allottee shall make any additions or alteration to the existing structures nor shall any structure would

be allotted to be constructed on the roof site shop.

(ix) That the shop will not be caused for any repair, manufacturing work or any attachment or any non-confirming user as defined in Master plan for Delhi. The shop will be used for the only purpose as specified in the schedule attached herewith.

(x) That the allottee shall not keep animals or conveyance to and outside the said shop.

(xi) That the allottee shall faithfully follow and abide by all the provisions of Municipal Corporation Act, Delhi Development Act, Bye-laws of rules and regulations made there under the provisions of the Delhi Shop and Establishment Act, and these or any other law for the time being in force.

(xii) That the allottee shall not do any thing in or outside the shop which may be a nuisance or annoyance to the neighbours or to the passersby.

(xiii) That the allottee shall have the shop neat and clean and shall not employ or permit to enter into the said shop any person suffering from any contagious loathsome or infectious disease.

(xiv) That the allottee shall be liable to pay rates, taxes charges and assignment of every description in respect of the leased premises whether assessed, charged or imposed on the space or in respect thereof.

(xv) All dues payable to the Lessor/ DDA in respect of the shop shall be recoverable as arrears of land revenue.

(xvi) The verandah in front of the shop in meant for public circulation and the allottee shall not encroach upon or otherwise the verandah.

(xvii) If the lease of the shop is obtained by misrepresentation, misstatement or fraud or if there is any breach of the conditions herein stated lease will be forfeited and the possession of the shop will be taken over by the DDA/Lessor and allottee will not be entitled to claim any compensation thereof.

(xviii) The terms allottee shall mean and include as lessee of India on the terms and conditions as referred to above.

(xix) The display boards shall be hung only at the appointed place and nowhere else.

2. No. changes/alteration/additions shall be made without prior approval of the DDA. Shutters shall not be permitted to be shifted from their present place in any circumstance.

COST OF TRANSFER DUTIES:— The cost and expenses of repair, stamping and registering lease deed and its copies and all other incidental expenses will be paid by the allottee. The allottee shall also pay the duties on transfer of immovable property levied by the MCD or any other duty or charge that may be levied by any other authority.

I accept the above terms and conditions.

SIGNATURE OF THE ALLOTTEE